

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

TCA. No. 19/NCLT/MAH/2015

CORAM:

Present:

SHRI. B. S. V. PRAKASH KUMAR
MEMBER (J)

SHRI. V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2017

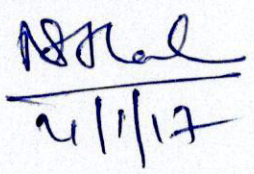
NAME OF THE PARTIES:

D. R. Sharma

V/s.

Dayanand Sahay

Section of the Companies Act: 111, 111A of the Companies Act, 1956 and
58,59 of the Companies Act, 2013.

Sr. No.	Name	Designation	Signature
1.	Nipa Shukla	Advocate Pro Petitioner	 21/1/17

Common Order

CA No.16/58-59/ CLB/MB//MAH/2015

CA No. 17/58-59/CLB/MB/MAH/2015

CA No. 18/58-59/CLB/MB/MAH/2015

CA No.19/58-59/CLB/MB/MAH/2015

CA No. 14/59/CLB/MB/MAH/2014

The Counsel appearing on behalf of the Petitioner, submits that the arguing
Counsel's brother expired on 28.12.2016 hence sought for adjournment to 18.1.2017.

In view of the submission, list this matter for hearing on 18.1.2017 with a
peremptory direction to the Petitioner to ensure that his Counsel argues the matter
on the next of hearing.

List this matter for hearing on 18.1.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)